

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD.

C.C.A. No. 37 of 2000

In

O.A. No. 136 of 2000

this the 8th day of March 2001.

HON'BLE MR. SRIKANTAN, MEMBER (A)
HON'BLE MR. RAFIQ UDDIN, MEMBER (J)

Vishnu Dayal Tewari, aged about 45 years, S/o Sri Mishrilal resident of Infront of Railway Station Fatehgarh, Post Office Hagla Nain Bholepur, District Farrukhabad.

... Applicant.

By Advocate : Sri T.S. Pandey.

Versus.

Sri Shailendra Kumar, Senior Divisional Personnel Officer,
North Eastern Railway, Izett Nagar, Bareilly.

2. Sri Subhash Chand Saxena, Bill Clerk of the office of
Divisional Railway Manager, North Eastern Railway, Izett Nagar,
Bareilly.

... Respondents.

By Advocate : Sri A.K. Gaur.

O R D E R (ORAL)

SRIKANTAN, MEMBER (A)

This Contempt petition has been filed stating
that the respondents have not implemented the order of this
Tribunal dated 16.2.2000 passed in O.A. No. 136 of 2000, which
reads as under :

" Sri T.S. Pandey, counsel for the applicant. Heard.
Issue notice to the respondents before admission.
Post the case on 30.3.2000. By way of interim
order the respondents are directed to maintain
status quo till the next date. ----."

Y. A. H.
... 2/-

2. The main contention of the learned counsel for the applicant is that even-though the notice regarding the interim order was served on the respondents, they did not comply with the same immediately and have complied-with the same on the subsequent date i.e. 29.6.2000 and there has been deliberate flouting of the orders of this Tribunal. The learned counsel for the applicant further contends ~~whether~~ there is no mention regarding the payment of wages for the entire period, for which it was due.

3. The learned counsel for the respondents states that the order of this Tribunal has been fully complied with and accordingly the order has been issued. The learned counsel for the respondents further states that naturally, ^{get} the applicant will be entitled to ~~the~~ the wages due, after the O.A. is decided on merits.

above

4. In view of the fact that the respondents have complied-with the order of this Tribunal, We do not find any merit in the contempt petition and the same is accordingly dismissed. Notices issued to the respondents are hereby discharged.

D. Girish
MEMBER (J)
ALLAHABAD: Dated : 8.3.2001.
GIRISH/-

V. Kumar
MEMBER (A)